## IN THE HIGH COURT OF BOMBAY AT GOA

## CRIMINAL APPEAL NO. 40 OF 2017

| State of Goa,          |           |
|------------------------|-----------|
| Through Calangute P.S. |           |
| Calangute              | Appellant |

## Versus

Pavel Neuhausi ..... Respondent

Mr. D. Pangam, Advocate General with Mr. S. R. Rivankar, Government Advocate and Public Prosecutor for the State-Appellant.

Mr. S. Shet, Advocate for the Respondent.

Coram :- M. S. SONAK &

M. S. JAWALKAR, JJ.

Date: 10th August, 2020

## P.C.

1. Looking to the circumstances of this case and the final report which is submitted before us, we request the learned Advocate General to assist us in this matter.

- 2. The learned Advocate General requests that the matter be kept after two weeks in order to enable him to look into the matter and make his statement on the next occasion.
- **3.** Accordingly, stand over to 24.08.2020.
- **4.** The Registry to make available the Court file to the learned Advocate General for his perusal.

M. S. JAWALKAR

M. S. SONAK, J.

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